CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 130FC 1994

APPLICATION NO: 1991 of 1994.

APPLICANTS:- Sri.T.Thimmanna, V/S.

RESPONDENTS: The Divisional Manager(Personnel), Southern Railway, Mysore, and others.,

To

- 1. Brim. S. Nagaraja, Advocate, No. 11, Second Floor, I-Cross, Sujatha Complex, Gandhinagar, Bangalore-9.
- 2. The Chief Personnel Officer, Southern Railway, Park Town, Madras- 600 003.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 29-11-1994.

Issued on 13/12/94

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DEPUTY REGISTRAR JUDICIAL BRANCHES

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1991/94

TUESDAY THIS THE TWENTY NINETH DAY OF NOV. . 1994

MR.JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

T. Thimmanna, aged 69 years, Retired T.T.E., Southern Railway, Mysore

Presently residing at No.1310, K.R. Hospital Road, Mysore - 570 001

Applicant

(By Advocate Dr.M.S. Nagaraja)

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- The Divisional Manager (Personnel), Southern Railway, Mysore Division, Mysore
- The Chief Personnel Officer, Southern Railway, Madras - 600 003
- 3. The Union of India, represented by its Secretary, Ministry of Railways, New Delhi - 110 001

Respondents

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN



After having heard Dr.M.S. Nagaraja, learned counsel for the applicant in this application wherein the grievance of the applicant appears to be of non-stepping of his pay on par with junior by name Shivasubramanian, I find that a representation to that effect has been made

on 25.2.94 (Ant -A7) which is still pending with the Department. In this connection, my attention is fraun to a decision of this Tribunal in 0.A.No.93/34 dispused of on 10.1.94 where the relief granted is akin to what is sought for herein. If that be he case, the Department has to follow the precedent of this Tribunal in taking appropriate action in the matter. Under the circumstinces, I direct the Chief Personnel Officer, Southern Reilway to dispose of the applicant's representation suitably within fourmonths from the date of receipt of a copy of this order. The Registr | will also forward a copy of this application to Respondent No.2 for information:

This application stands disposed of as aforesaid at the stage of admission with no order as to costs.

VICE CHAIRMAN